

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA

STARRED QUESTION NO.192

TO BE ANSWERED ON THE 29TH JULY, 2016

EX-SERVICEMEN STATUS TO INJURED NDA CADETS

*192. SHRIMATI BHAVANA PUNDALIKRAO GAWALI PATIL:

Will the Minister of DEFENCE ज़कक ea=h
be pleased to state:

- (a) the total number of cadets declared unfit and withdrawn from the National Defence Academy (NDA) on medical grounds due to injury during the last three years and the current year;
- (b) whether injured NDA cadets are not given status of ex-servicemen in the country and if so, the reasons therefor;
- (c) whether the Government is implementing any specific scheme for the welfare of such cadets; and
- (d) if so, the details thereof along with the expenditure incurred by the Government on the treatment of injured NDA cadets during the said period?

A N S W E R

MINISTER OF DEFENCE

ज़कक ea=h

(SHRI MANOHAR PARRIKAR)

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(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 192 FOR ANSWER ON 29.7.2016

The year wise details of cadets withdrawn from National Defence Academy (NDA) on medical grounds due to injuries for the last three years and the current year are as under:-

(i)	2013	-	10
(ii)	2014	-	06
(iii)	2015	-	13
(iv)	2016 till date	-	02

Such cadets are not granted Ex-servicemen (ESM) status as they are boarded out before getting commissioned as officers and are, therefore, not counted as 'Servicemen'.

Such cadets are eligible for the following:-

- (a) **Ex-Gratia Award**: The cadets on being medically boarded out are eligible for monthly ex-gratia payments as per approved norms.
- (b) **Army Group Insurance Fund (AGIF) Insurance Cover for NDA Cadets.**
 - (i) **Disability**: Rs.7.5 Lakh for 100% disability proportionately reduced to Rs.1.5 Lakh for 20% disability.
 - (ii) **Ex-Gratia Grant (For less than 20% disability)**: Rs.50,000/- for cadets being invalidated out in the first two years of training and Rs.1 Lakh if invalidated out during the last year of training.
 - (iii) **Preference in Employment in the Government Jobs**: Cadets who are invalidated out on medical grounds attributable to military training are accorded Priority-1 for the purpose of employment.

The cadet on getting injured in the Academy is provided free medical treatment at military hospital. As free treatment is a facility provided to all cadets, separate expenditure details are not available. The cadet is only invalidated out by the Medical Board if the cadet does not recover from the injury and is found unfit for further military training even after the aforesaid treatment.
